

Shri Subodh Hansda: From the statement, I find there are 30 recommendations. It is also stated that it is primarily for the Board of Directors to consider implementation of the recommendations. May I know which are the recommendations considered by the Board of Directors?

Shri Satish Chandra: I have placed a long statement on the Table.

Mr. Deputy-Speaker: Is it contained there?

Shri Satish Chandra: Yes. It contains the summary of conclusions and recommendations.

Shri Subodh Hansda: Is it a fact that the decision of Government on the Report was kept pending for a long time, and if so, the reasons therefor?

Shri Satish Chandra: It has not been kept pending. Government have accepted all the recommendations of the Committee. But the proper authority to take action is the Board of Directors of the Nahar Foundry. Government have asked them to examine each proposal separately, work out the financial implications and go ahead.

Shri Heda: May I know whether the Foundry is still running at a loss or has started making profits?

Shri Satish Chandra: It has been making profits for the last two years.

श्री अमल हर्षण : मैं यह जानना चाहता हूँ कि इस कमेटी की सिफारिशों के फलस्वरूप इस में जो ज्यादा रुपया लगाया जायेगा, क्या केन्द्रीय सरकार उस पूंजी की व्यवस्था करेगी और वह पूंजी लगाने के बाद उस का उत्पादन कितना बढ़ जायेगा ?

श्री सतीश चन्द्र : कम्पनी से कहा गया है कि वह इस बात का हिसाब किताब लगाए कि उसको कितनी पूंजी की जरूरत होगी और अगर उस को और रुपये की जरूरत हो, तो वह सरकार से कहे। जब उसके एस्टीमेट आ जायेंगे, तो उन पर गौर किया जायेगा।

Shri Dasappa: May I know whether Government have placed any extra funds for the expansion of the Foundry as recommended in item No. 90 at the disposal of the board?

Shri Satish Chandra: All these recommendations have been accepted by the Government in principle and referred to the Board of Directors....

Mr. Deputy-Speaker: In pursuance of that acceptance, have any funds been placed at the disposal of the Board?

Shri Satish Chandra: We have yet to hear from the Board as to how much funds are required.

Production and Export of Jute Goods

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*1444. { **Shrimati Paravathi Krishnan:**
Shri Muhammed Elias:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that there were discrepancies in the figures of production and export of jute goods published by the Indian Jute Manufacturers' Association and the Government of India in 1957;

(b) if so, the reasons therefor; and

(c) what action has been taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) to (c). A statement is placed on the Table of the House. [See Appendix VI, annexure No. 18.]

Shrimati Parvathi Krishnan: May I know what the discrepancies were between the two figures?

Shri Kanungo: The questioner ought to know that.

Shrimati Parvathi Krishnan: I want to know from the Minister.

Mr. Deputy-Speaker: He meant that the hon. questioner noticed some discrepancy and therefore tabled the question. If she had noticed it, she must be in the know of it.

Shrimati Parvathi Krishnan: I want authoritative information from the hon. Minister.

Shri Kanungo: According to the IJMA report, the figure of production is 10,76,600 tons while according to the report of the Ministry the figure is 10,96,248 tons. While the figures of export according to the former source is 859,600 tons, according to the latter, it is 848,000 tons.

Shrimati Parvathi Krishnan: I would like to know whether the decision on ceiling of the looms is taken on the basis of the IJMA figures or on the basis of the Government figures?

Shri Kanungo: On the basis of the Government figures as far as the total loomage is concerned. The IJMA decides its own membership time quotas.

Auctions for Hides and Skins

*1445. **Shri N. R. Munisamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) the result of the examination of the suggestion of holding the auctions in India for hides and skins instead of holding them in the U.K.;

(b) whether Government had invited comments from the Chamber of Commerce and Skin Merchants and Shippers; and

(c) if so, the nature thereof?

The Minister of Commerce (Shri Kanungo): (a) The matter is still under examination.

(b) The question was discussed in a meeting on the 12th and 14th April, 1958 to which important Leather Associations in the country, tanners and exporters of hides and skins were invited.

(c) The consensus of opinion was that since complicated financial and other issues were involved, we should proceed with caution.

Shri N. R. Munisamy: With a view to avoid the total extinction of this trade, symptoms of which have already set in, may I know whether the

Government would take that under the STC?

Shri Kanungo: The trade is going on as far as possible. The basic trouble about the tanning industry is the non-availability of the right type of raw material.

Shri N. R. Munisamy: My question was different altogether. Because the trade is likely to be extinguished and symptoms of that had already set in, I want to know whether the Government would take this trade under the STC so that they may make a marginal profit.

Shri Kanungo: There is no chance of the extinction of the trade. The trade is going on as best as it can under the present international conditions. The present times are unfavourable for commodity trade in the world and the trade that is going on in the hides and skins is fairly good.

Shri Ramanathan Chettiar: At what stage is the proposal to set up an auction room in Madras?

Shri Kanungo: The organised trading associations are vehemently against it because financial accommodation is not available in Madras.

Shri N. R. Munisamy: How long shall we take for the examination of the suggestion in the report? Would ceiling prices of the raw skins and hides be fixed at a particular level so that there can be a margin of profits?

Shri Kanungo: The question is about exports. The price is dictated by the buyers and not by the sellers.

Shri N. R. Munisamy: I am speaking of the raw hides and skins.

Shri Kanungo: There is no proposal for controlling the price of raw hides in India.